

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No.71/GT/2012

Date: 11.10.2012

To,
Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 71/GT/2012**: for approval of tariff of Dadri Gas Power Station (829.78 MW) from 1.4.2009 to 31.3.2014, after truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **2.11.2012**:

(A) Reconciliation of actual additional capitalization balance sheet:

- (i) Balance sheets duly audited and certified by the auditors for the financial year 2010-11 and 2011-12 along with asset wise reconciliation of actual expenditure incurred, to be furnished.

(B) Actual/Projected expenditure during 2009-14:

- (i) Actual expenditure of ₹13.53 lakh in 2010-11 and ₹3.72 lakh in 2011-12 under Regulation 9 (2)(vi) is claimed, as against the projected/actual expenditure of ₹241.26 lakh in 2010-11 and ₹9393.86 lakh in 2011-12 allowed in the tariff order dated 14.6.2012. There is substantial deviation in the actual expenditure incurred and the projected expenditure claimed based on the estimates and the order dated 14.6.2012 in Petition No. 224/2009 during the year 2010-11 and 2011-12. Reasons for such deviation and justification for any such increase in expenditure with original scope and change in scope, if any, to be submitted. Along with the detail break-up (asset-wise) of actual expenditure incurred in the year 2010-11 and 2011-12, to be furnished.
- (ii) Clarification/confirmation that all the actual expenditures during the years 2009-10, 2010-11 & 2011-12 are the final payments made and there is no balance payment left. In case, full payment has not been made then the balance payment to be made should also be specified.

- (iii) During 2012-13 and 2013-14 the projected expenditure of ₹998.00 lakh and ₹276.40 lakh was claimed against ₹29477.00 lakh and ₹14663.00 lakh respectively, and the same was allowed in the Commission's order dated 14.6.2012. It is observed that the expenditure proposed to be capitalized during 2011-12, 2012-13 and 2013-14 has now been postponed beyond March, 2014. Reasons for deferring these expenditures/part of expenditure, to be submitted along with justification.
- (iv) The claim for projected expenditure of ₹669 lakh during 2012-13 and ₹78 lakh during 2013-14 (Total ₹747 lakh) against the earlier claim of ₹274.00 lakh during 2012-13 in amended petition no. 224/2009 for replacement of PGB coolers by plate type heat exchanger. The assets were allowed in the Commission's order dated 14.6.2012. Reason for increase (172.6%) in the projected expenditure now, along with justification, is to be furnished.
- (v) An expenditure of ₹82.00 lakh during 2012-13 has been claimed against the claim of ₹51.00 lakh for replacement of condenser pre-heater and LP economizer tubes of WHRB #3. Reason for increase (around 61%) in the projected expenditure now, along with justification, is to be furnished.
- (vi) The claim of projected expenditure of ₹247.00 lakh during 2012-13 against allowed amount of ₹329 lakh during 2010-11 and ₹118 lakh during 2013-14 against the allowed amount of ₹119 lakh during 2011-12 vide order dated 14.6.2012. The reasons for (i) deviation and (ii) deferring these expenditures/part of expenditure, along with justification, is to be furnished.
- (vii) Certification that all the assets of the Gross block as on 31.3.2009, 31.3.2010, 31.3.2011 and 31.3.2012 are in use. In case any asset has been taken out from service from the above said gross block, then the same should be indicated along with the date of putting the asset in use, and the date of taking out the asset from service, along with the depreciation recovered.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)